

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 22409 of 2015

(Arising out of Order-in-Appeal No. COC-CUSTM-000-APP-174/2015-16 dated 15.09.2015 passed by the Commissioner of Customs (Appeals), Cochin.)

**The Master MT Eagle Meerut
C/o M/s. M.P. Recycling Co Pvt.
Ltd.,**
15B, Chander Mukhi,
Opp. Inox Mall,
Nariman Point,
Mumbai – 400 021.

Appellant(s)

VERSUS

**Commissioner of Customs
(Appeals),**
Cochin House,
Cochin.

Respondent(s)

APPEARANCE:

None for the Appellant

Shri K.A.Jathin, Dy. Commissioner (AR), for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS R BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 20478 /2024

DATE OF HEARING: 10.06.2024

DATE OF DECISION: 10.06.2024

PER : DR. D.M. MISRA

None present for the appellant, despite notice. The matter placed on 06.03.2024, 01.04.2024, 30.04.2024 and today i.e. 10.06.2024, all these occasions none appeared for the appellant nor any request for adjournment. It seems that the appellant is

not serious in prosecuting the appeal before this forum.
Consequently, appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R BHAGYA DEVI)
MEMBER (TECHNICAL)

Tr/Rv